[Secretary General]

following motion extending he time for presentation of the R tort of the Joint Committee of epeu er on the Constituti on (Seventy-second Amendment) Bill, 1991 (Insertion of new Part IX and addition of Eleventh Schedule):—

## MOTION

'That this House do extend upto the 30th April, 1992, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India viz. the Constitution (Seventy-second Amendment) Bill, 1991 (Insertion of new Part'IX and addition of Eleventh Schedule)."

## $(\Pi)$

"I am directed to inform you that Lok Sabha, at its sitting held on the 27th February, 1992, has adopted the following motion extending the time of presentation of the Report of the Joint Committee of the Houses on the Pre-natal Diagnostic Techniques (Regulation and Prevention of Misuse) Bill, 1991:—

## MOTION

'That this House do extend upto the end of the Monsoon Session, 1992, the time for presentation of the Report of the Joint Committee on the Bill to provide for the regulation of the use of pre-natal diagnostic techniques for the purpose of detecting genetic or metabolic disorders or chromosomal abnormalities or certain congenital malformations or sex link disorders and for the prevention of the misuse of such techniques for the purpose of pre-natal sex determination leading to female feoticide; and for matters connected therewith or incidental thereto''.

ANNOUNCEMENT REGARDING GOVERNMENT BUSINESS IN THE RAJYA SABHA URING THE WEEK COMMENCING TUJDSDAY, THE 3RD MARGH, 1992

THE MINISTRY OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): With your permission, Madan, I rise to announce that Government Business during the week commencing 3rd March, 1992, will consist of:

1. Discussion on the Motion of Thanks on the Passi dent's Address.

- Discussion on the Resolution seeking disapproval of the Representation of the People (Amendment) Ordinance, 1992 (No. 1of 1992) and consideration and passing of the Representation to the People (Amendment) Bill, 1992
- 3. General discussion on the Railway Budget for 1992-93.

THE DEPUTY CHAIRMAN: Special Mentions.... (Interruptions).

RE. REPORTED TUBECTOMY ON A 62 YEAR OLD WIDOW IN A FAMILY CAMP IN UTTAR PRADESH

श्री मुरेन्द्रजीत सिंह ग्रहलुवालिया (बिहार): महोदया, उत्तर प्रदेश में 62 साल की एक विधवा के साथ में उत्तर प्रदेश श्रधिकारियों ने जो श्रत्याचार किया है... (ब्यद्धान)

THE DEPUTY CHAIRMAN: I will call you. (Interruptions) I have given my word. I will call....(Interruptions)

श्री सुरेन्द्रजीत सिंह ग्रहलुवालियाः महोदया, एक विधवा जो 62 साल की है, उसको फैमिली प्लानिंग कैम्प में ले जाकर जबर्दस्ती उसके माथे पर, मांग पर सिन्दूर भरा गया, टीका लगाया गया भौर उसकी ट्यूब -क्टामी की गयी। इतना बड़ा अत्याचार उत्तर प्रदेश की सरकार के द्वारा किया गया है कि जो 62 साल की विधवा है, उसके साथ ऐसा ग्रत्याचार हुआ है। मैं भ्रापके माध्यम से मांगकरता हू कि सरकार इस पर बयान दे कि यह कैसी घटना है। यह एक जघन्य कांड है जिसमें 62 साल की एक विधवा के साथ ऐसा अन्याय हुआ है...(अवधान) यह गरीब स्नौर पिछडी जाति के साथ में घटनाहर्द है। (ब्यवधान)

डा॰ रत्नाकर पाण्डे य (उत्तर प्रदेश) : (स्यवधान) एक महाशिवत के साथ श्रन्याय हम्राहै, मैडम।

श्री सुरेन्द्रजीत सिंह श्रहलुवालियाः महोदया, एक विधवा की मांग पर सिन्दूर जबर्दस्ती लगाया गया, जो हिन्दू परम्परा के साथ श्रत्याचार करना है.. (ब्यवधान) यह उत्तर प्रदेश की सरकार ने.... (ब्यवधान)

THE DEPUTY CHAIRMAN: Let this matter be over. I will call ...(Interruptions)...

Special

श्री सुरेन्द्रजीत सिंह श्रह्न वालिया :
... (ब्यवधान) जिस भारतीय संस्कृति में
नारी का सम्मान किया जाता है, वहीं एक
विद्यवा नारी के मस्तिष्क ५८ उसकी मांग में
जबर्दस्ती सिन्दूर भरकर के उसकी ट्यूबक्टामी
की जाती है। इससे बड़ा जबन्य अपराध
और नया हो सकता है? महोदया, हम मांग
करते हैं कि .. (ब्यवधान)

डा0 रस्ता करपा च्हेय: महोदया, यह बड़ा मंभीर मामला है। पूरी नारी जाति का अपमान है। उस विधवा को सुहागन बनाया गया चरेर भारतीय संस्कृति का नाम लेने वाली बी. जे. पी. सरकार में यह सब हो रहा है। भाप मंत्री महोदय को निर्देश दीजिए कि वह इस बारे में स्टटमेंट दें। इस तरह का अन्याय, अत्याचार भारत की मातृ शक्ति का अपमान है। इस अपनान को यह सदन बरदाशत नहीं कर सकता ... (व्यवश्वान)

उपसमापति : पाण्डेय जी, बात हो गई, बैठिए ... (ब्यवधान)

डा॰ रश्नाकर पाण्डेय: संयोग से इस समय चेयर पर एक महिला बैठी है... (अयवधान)

श्री तुरैन्द्रजीत सिंह ग्रहत्वृत्रीलयाः स्त महिलाकी मांगमें जबदस्ती सिंदूर भरा स्वा ...(स्वनधान)..

उपसभावति: एक मिनट प्लीज। ग्रापने जिस मुद्दे को उठाया है, मैंने भी श्रखनार में उस बारे में पढ़ा और इस ग्रोर मैं सरकार का भ्यान खीचूंगी। इस समय होम मिनिस्टर साह्य यहां बैठ हैं जो कुछ भी जानकारी हो वह हाउस के सामने रखें, वयान दें... (श्यश्राम)

श्रीमती रेजुका बौधरी (झान्ध्र प्रदेश): भ्राप एक्योरेंस दीजिए ...(क्यवधान) यह पिछले कई सालों से चल रहा है... (क्यवशान) It is a general attitude towards women in the country day in and day out. (Interruptions)

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Madam, (Interruptions)

उपतमापति : जरा ग्राप बैठिए, ध्यान से सुनिए . . . (व्यवधान)

SHRI S. B. CHAVAN: Madam, 1 Will get the information from the Uttar Pradesh Government, and therefafter I will make a statement in the House.

THE DEPUTY CHAIRMAN: Now, Shri Raj Mohan Gandhi. (Interruptions) Special Mention.

## SPECIAL MENTION

Arrest of Shri Sunderlal Bahuguna in Tehri Garhwal

SHRI RAJ MOHAN GANDHI: (Uttar Pradesh): Madam Deputy Chairman, I am thankful to you for giving me this chance to make a reference to Shri Sunderlal Bahuguna. Members of this House are well aware of his assistance to the needy, the deprived people and his work to save the trees. He has been engaged for several weeks in a peaceful 'dharna' against the controver-sial Tehri Dam. Last night, I donot know whether in the middle of the night or at an early hour or a later hour, but had a report this morning Shri Sunderlal Bahuguna who is in his late sixties and his frail and elderly wife were both roguled up and arrested, their tent was uprooted. We do not know where they have been taken.

THE DEPUTY CHAIRMAN: Why he is arrested?

SHRI RAJ MOHAN GANDHI: Near the dam site in Tehri. So, I request the Home Minister to send one more communication to the UP Government to find out the circumstances in which they were arrested and also to find out where they are, where Bahugunaji is, where his wife is, how they are, whether the information is with the Mad authorities on with the UP Government. Perhaps, the Home Minister would be good enough to let the House know this. I feel that the whole House is interested in his welfare and safety and the treatment he has received.

श्री सुरेग्द्रजीत सिंह ध्रहलवालिया: (बिहार): महोदया, पूरा सदन यह मांग करता है कि बहुगुणा जी के साथ जो भी दुर्व्यवहार कियागया है ग्रीर जिस तरह उनको